## BEFORE THE NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH

CSP No. 635/230-232/NCLT/MB/MAH/2017

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Under section 230-232 of the Companies Act, 2013

In the matter of Fairdeal Mutimedia Pvt. Ltd., 506, CTS No. 699, ETC Plot No. A-8, Veera Desai Road, Andheri (W), Mumbai – 400058.

.... Petitioner (Demerged Company)

Judgement delivered on: 10.07.2017

## Coram:

Hon'ble M.K. Shrawat, Member (J) Hon'ble Dr. Ashok Kumar Mishra, Member, (T)

For the Petitioner: Mr. Hemant Sethi, Advocate

Per: Dr. Ashok Kumar Mishra, Member, (T)

## <u>ORDER</u>

The Counsel for the Petitioner has sought following reliefs:

- 1. Fixing the date for final hearing of the petition.
- 2. Directions for the issuance of public notice.

The averment made in the petition as follows:

- The authorised share capital of the Petitioner company is 

  10,00,000/- (

  Ten Lacs Only) and issued, subscribed and paid up capital is 

  2,29,730/- (

  Two Lacs Twenty Nine Thousand Seven Hundred Thirty Only) having 22,973 equity shares of 

  10 each.
- 2. In pursuance of the Directions passed by this Bench in CSA 363/2017 order dated 13th April, 2017, the meeting of the Equity Shareholders was held on 31st May, 2017. The requisite quorum was present for the meeting and the scheme was approved with the requisite majority by the Equity Shareholders without modifications.





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3. The chairman of the meeting has filed his report dated  $31^{st}$  May, 2017 which is

annexed as Exhibit I to the Petition.

After going through the submissions made by the Counsel and averment made in the

Petition and without commenting on the proposed scheme the following directions are

issued to the Petitioner Company, that:

1. The petition is admitted.

2. The petition is fixed for hearing on 26th July, 2017.

3. To publish a notice of hearing of petition, in two local newspapers viz. one in

English Language and one in Vernacular Language i.e. Marathi Newspaper, both

having wide circulation in Mumbai as per Rule 15 of the Companies

(Compromises, Arrangements and Amalgamations) Rules, 2016, not less than 10

clear days before the date fixed for hearing.

4. To file an affidavit of service regarding the directions given by the Tribunal has

been duly complied with, before three clear days of the date fixed for hearing.

5. Ordered Accordingly.

Sd/-

DR. ASHOK KUMAR MISHRA

Member (Technical)

Sd/-

M. K. SHRAWAT

Member (Judicial)